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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 198/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Parshwanath Enterprise.  
V/s.  
Anil Technoplus Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth	Adv & Solicitor	} Operational creditor	K. R. Parekh
2.	Krina R. Parekh	Adv		

**ORDER**

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Operational Creditor/Petitioner. None present for Respondent.


Petitioner filed unserved cover addressed to the Respondent with postal endorsement "company closed".

None appeared for Respondent in spite of notice.

List the matter on 01.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**